

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 107

CP (IB) No. 5/Chd/Pb/2020

IN THE MATTER OF:

Amit Malik

...Petitioner-Financial Creditor

Versus

Him Agi Fresh Pvt. Ltd.

... Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 06.05.2024

CORAM:

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Sardavinder Singh, Advocate

For the Respondent : Mr. Vaibhav Sharma, Advocate

ORDER

Heard the submissions made by the Ld. counsel for the petitioner-financial creditor as well as Ld. counsel for the respondent-corporate debtor. The counsel for the petitioner-financial creditor has prayed for grant of leave for filing the judgments in advance of arguments. Leave prayed for is granted. However, counsel for the petitioner-financial creditor is directed to provide a copy of the judgments to the counsel for the respondent-corporate debtor. Leave is also granted to the counsel for the respondent-corporate debtor to file judgments, if any, in advance and he is also directed to provide the same

May 6, 2024
Mamta

to the counsel for the petitioner-financial creditor. With the consent of both the parties, list the matter on 14.05.2024.

Sd/-
(L. N. GUPTA)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)